

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (Cr1.) No.570/2020

(Arising out of impugned final judgment and order dated 06-12-2019 in A482 No.6096/2005 passed by the High Court Of Judicature At Allahabad)

AJEET SINGH & ORS.

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH & ORS.

Respondent(s)

(FOR ADMISSION; and, IA No.12529/2020 - FOR EXEMPTION FROM FILING O.T.)

Date : 27-01-2020 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE NAVIN SINHA
HON'BLE MR. JUSTICE KRISHNA MURARI

For Petitioner(s) Mr. Brijinder Chahar, Sr. Adv.
Mr. Utkarsh Sharma, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Issue notice.

Until further orders, there shall be stay of further proceedings in Case Crime No.396 of 2004, registered with Police Station Civil Lines, District Meerut, under Sections 395/397 IPC.

(MUKESH NASA)
COURT MASTER

(DIPTI KHURANA)
BRANCH OFFICER